

MR. DEPUTY SPEAKER : I told him he should only ask question regarding Azamgarh.

[*Translation*]

SHRI RAM NAGINA MISHRA : Mr. Deputy Speaker, Sir, in the neighbourhood of Azamgarh is located Deoria district, you should have no objection to a supplementary regarding that. If you would not allow the reply to the question to come, how would the good of the people be possible ?

[*English*]

SHRI ATA-UR RAHMAN : Sir, I want to give a suggestion.....

MR. DEPUTY SPEAKER : You can give your suggestion when you speak on the Demands of Grants of this Department. Please take your seat.

#### Posts of Civil Judges, etc. in Goa, Daman and Diu

\*600. SHRI SHANTARAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of posts of Civil Judges, Senior Division and Civil Judges, Junior Division in the Union Territory of Goa, Daman and Diu ;

(b) whether Government of the Union Territory has proposed to increase the number of these posts ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Sanctioned strength of Civil Judge (Senior Division) and Junior Division in the Union Territory of Goa, Daman and Diu is nine and eleven respectively. In addition to this two posts of Civil Judges, Junior Division at Ponda and Vasco Da Gama were upgraded as Civil Judge Senior Division keeping the lower posts in abeyance,

(b) and (c) A proposal was received from the Government of Goa, Daman and Diu for the establishment of 4 new courts of Civil Judges (Junior Division). After examination Government has approved the establishment of 3 new courts of Civil Judge (Junior Division), one each at Pernem, Sanguem and Satari (Or Canacona). Necessary sanction is being issued in consultation with Finance.

SHRI SHANTARAM NAIK : Sir, the courts of judicial magistrates first-class and civil judges are the first ladder of our judiciary and that needs to be strengthened. Even the most hardened terrorists in this country have to be produced before these courts initially, although it is a fact Mr. Charles Sobhraj was arrested in my constituency yesterday in Goa and was not produced before the JCM. That is a different thing. But terrorists and hardened criminals have to be produced basically before 'judicial magistrates first-class. Therefore, I would like to ask what special plan of security you have chalked out so that you can submit to the Home Ministry for protecting these judicial magistrates first-class and civil judges, before whom these hardened criminals are produced for remand, etc.

SHRI H. R. BHARDWAJ : Sir, I appreciate the anxiety of security, because Charles has landed in Goa, but what is the question ? They wanted additional posts of civil (junior division). We have given them. If you want security you ask your Government to provide security to them. It cannot be transported from Delhi.

SHRI SHANTARAM NAIK . There are no uniform scales for judicial magistrates first-class and civil judges throughout the country. I would like to ask whether you have any proposal to have a uniform scale and service conditions for judicial magistrates first-class and civil judges throughout the country ?

SHRI H. R. BHARDWAJ : I have given more than that. There are 11 talukas in Goa, Daman and Diu. Seven courts were functioning in the Junior Division. Keeping in view that we have a network of

courts in Goa, each taluka should be given one court. We have agreed to their proposal.

**PROF. MADHU DANDAVATE :** You have misunderstood him. He wants same scale of justice everywhere.

**SHRI H. R. BHARDWAJ :** Same scale of justice is there. There is no question of giving a different scale to any part of the country. He is concerned about the security aspect. I think the judges are very safe. When you could arrest Charles Sobhraj there, I think, the police network is very sound there.

**SOME HON. MEMBERS :** No. No. It was by Maharashtra police.

**SHRI H. R. BHARDWAJ :** So far as my part is concerned, it is the extension of the Maharashtra High Court to Goa. The judicial administration is the same. So far as the pay scales are concerned, I have yet to receive a proposal from Goa administration and we will certainly go into it because I feel that judiciary must be paid as adequately as far as possible by the States also.

**SHRI EDUARDO FALEIRO :** We are definitely not doing justice to our judges. The Minister has stated about the security for the judges. Is the Minister aware the Supreme Court judges who have got security at the moment have written to the Government to withdraw the security, because they have no money to pay for the electricity charges for the light in the compound throughout the night? I would like to know what has happened in reality to follow up action to his statement that he would bring in the course of this session a Bill to increase the salaries of the judges of the High Courts and the Supreme Court.

**MR. DEPUTY-SPEAKER :** How is it connected to the main question?

**SHRI EDUARDO FALEIRO :** He will reply; it is not cross-examination. It is Parliament of India.

**SHRI H. R. BHARDWAJ :** I am happy that he has put this question. So far as the electricity charges for the houses of the judges are concerned, now there is a decision of the Home Ministry that all the electricity charges which are there on account of the security will be borne by them and the Registry has been conveyed of this.

With regard to the expenses incurred by the judges for their own consumption, we have made a comprehensive arrangement in the forthcoming proposal that we have made and we are implementing that and the Cabinet has taken a decision in that direction also and the judges are more than satisfied. We have conveyed them the decision.

#### **Increase in Assets of Large Sized Companies**

\*601. **DR. B. L. SHAILESH :** Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that many large-sized companies following within the 100 biggest group have been able to increase their asset-base by at least two to three times merely by introducing a new methodology of evaluation ;

(b) if, so, what is this new methodology and how it is considered an improvement in India against the conventional "Constant purchasing power (CPP)" approach ;

(c) the benefits derived by these companies by trebling assets through current cost-accounting ; and

(d) Government's reaction thereto ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) A few companies, belonging to large houses, have increased their asset-base by two to three times by revaluation of fixed assets during the last three-four years.

(b) and (c) Fixed assets are generally revalued on the basis of current market/replacement costs of these assets mainly to disclose the present value of these assets in the annual accounts.